

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 288/2000 In
O.A. NO. 550/2000

New Delhi this the 15th day of December, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Dr. A.P. Saxena
S/o Shri R.P. Saxena
G-2 Green Park Ext. New Delhi-12
(By Advocate: Shri B.T. Kaul)

-Applicant

Versus

Union of India and Others

-Respondents

(By Advocate: Shri Ashok Kashyap)

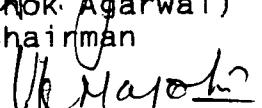
ORDER (Oral)

Justice Ashok Agarwal, Chairman

By the present review application, review is sought of an order passed on 25.7.2000. It is, inter-alia, pointed out that whereas we have proceeded on the assumption that a charge sheet has been filed against the applicant, merely a FIR has been filed and investigation is being conducted by the CBI. According to the learned Advocate appearing on behalf of the applicant, in view of the aforesaid facts the very basis of our order would collapse. In our judgment, there is no merit in his contention. Even if a FIR has been filed, based on the same, the order passed is fully justified. No case is, therefore, made for review.

Present R.A. in the circumstances is dismissed.

No costs.


(Ashok Agarwal)
Chairman

(V.K. Majotra)
Member (A)

cc.